

Minutes of the meeting of the SCMS Sub Committee held in the Chamber of the Principal District & Sessions Judge on 19.12.17

A meeting of the SCMS Sub Committee has been convened on 19.12.2017 at 04.30 P.M. in the chamber of the undersigned for discussion regarding effective integration of State Court Management Systems, in the light of the letter received vide no. 01-24/2017/SCMS Committee, dt. 13.01.17, which was attended by the following members :

1. Pr. District & Sessions Judge, Hazaribag, the undersigned.
2. The Deputy Commissioner., Hazaribag
3. The Superintendent of Police, Hazaribag
4. The Chief Judicial Magistrate I/C, Hazaribag
5. The Registrar, Civil Courts, Hazaribag
6. The Government Pleader, Hazaribag
7. The Public Prosecutor, Hazaribag

The following matters were discussed in the meeting:-

- 1 Discussion regarding cases, which are more than 10 years old with reason for delay.
- 2 Discussion regarding cases, which are between 5 years to 10 years old with reason for delay.
- 3 Discussion regarding cases, which are pending for evidence of doctors.
- 4 Discussion regarding cases, which are pending for evidence of I.O. or other Police Officials.
- 5 Discussion regarding civil cases, in which State is Party.
- 6 Discussion regarding oldest Civil Cases pending in the court.
- 7 Discussion regarding Speedy trial cases.

The minutes of the meeting held on 17.11.17 have been approved.

In the meeting, while discussing **Agenda no. 1 & 2**, it is put forth by the Pr. District & Sessions Judge to impose special attention towards the old cases specially, which are more than 10 years old.

In this regard reports have been received from the office of the Suptd. of Police, Hazaribag, regarding compliance of the earlier meeting. Perused the report, It appears that the number of criminal cases, which are more than 10 yrs old is 109 and the number of criminal cases, which are between 5 yrs to 10 yrs old is 395. It is mentioned by the S. P., Hazaribag that special initiative is being taken for early disposal of above cases.

Further, while discussing **Agenda No. 3**, a list of **74** cases, pending in different courts for evidence of Doctors, have been bring into the notice of the Deputy Commissioner, Hazaribag, with a request to look into the matter and direct the concerned for needful.

During discussion of the matter mentioned in **Agenda No. 4**, a list of **121** cases pending for evidence of I.O. and other police witnesses, pending in different courts have been handed over to the S.P., Hazaribag, requesting him to direct the concerned to ensure the appearance of police witnesses in the court concerned in scheduled date.

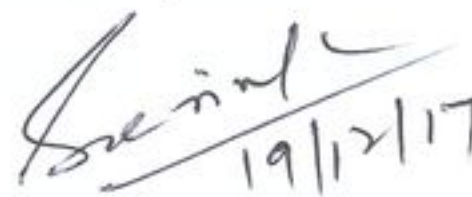
The S. P., Hazaribag, assured that he is trying his best for appearance of Police witnesses as well as Public witnesses in different cases by his own level and special direction has already been given to the concerned officers in this regards. The S.P. also informed that the Police officers who have been transferred to other districts, are being informed through the S.P. of the concerned districts for effective compliance.

A list of **508** cases, in which State is one of the party, was brought into the notice of the Deputy Commissioner, Hazaribag, and the same has been handed over to the G. P. It was impressed by the Chairman to expedite the cases, which are pending for payment of decretal amount. The D.C., Hazaribag, was also requested to make endeavor to get the cases disposed of at the earliest.

Further A list of **84** oldest civil cases was brought into notice of the Deputy Commissioner, Hazaribag and the same has been handed over to the G. P.

Further, During discussion of the subject matter mentioned in agenda no. 7, regarding speedy trial of cases which are received from the Hon'ble Court a list was handed over to the S.P. Hazaribag. The S.P. Hazaribag, assured that he will try his best for appearance of Police witnesses, Public witnesses as well as accused persons for early disposal of such cases.

The meeting ended with a vote of thanks extended by the Pr. District & Sessions Judge.


19/12/17

Principal District & Sessions Judge,
Hazaribag.